REVISED PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

ALMONDZ CAPITAL & MANAGEMENT SERVICES LIMITED

(FORMERLY ALLIANZ CAPITAL & MANAGEMENT SERVICES LIMITED)

Registered Office: 3, Scindia House, 2nd Floor, Janpath, New Delhi - 110001. Tel: (011) 41514666, Fax: (011) 41514665

In connection with the proposed acquisition of shares, Canara Bank, Managers to the Offer, released a Public Announcement on February 19, 2007, and March 30, 2007, on behalf of Mr. Navjeet Singh Sobti, Mrs. Gurpreet N. Sobti and Innovative Money Matters Private Limited ***(hereinafter referred to as "Acquirers")*** *pursuant to Regulations 11(1) and other applicable provisions and as required by Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 [SEBI (SAST) Regulations, 1997] and subsequent amendments thereto (The Takeover Regulations) to acquire Equity Shares in the Target Company viz. Almondz Capital & Management Services Limited (Formerly Allianz Capital & Management Services Limited). In order to comply with regulatory compliances, updation and disclosure of material information /revised activity schedule to the Shareholders of the Target Company, this revised Public Announcement ("PA") is being issued by Canara Bank (****hereinafter referred to as*** *"****The Manager to the Offer****"), on behalf of the Acquirers.*

Background of the Offer

1. The Public Announcement (PA) is being made to the shareholders of Almondz Capital & Management Services Limited (formerly Allianz Capital & Management Services Limited) (hereinafter referred to as the **"Target Company"/ "ACMS"**), a public company under the Companies Act, 1956 and having its registered office at 3- Scindia House, 2nd Floor, Janpath, New Delhi-110001.
2. The paid up capital of the Target Company as on March 31, 2006 consisting of 66,85,000 Equity Shares of face value of Rs. 10/- per Equity Share, of which the shareholding of Promoter consisting of Mr. Navjeet Singh Sobti, Mrs. Gurupreet N. Sobti and M/s Innovative Money Matters Private Limited is 20,14,659 Equity Shares representing 30.14% of the total shareholding of the Target Company. On February 13, 2007 the Board of Directors of Almondz Capital & Management Services Limited (Formerly Allianz Capital & Management Services Limited) (ACMS) had agreed to issue and allot on a preferential basis 28,25,000 fully paid up Equity Shares of Rs. 10/- each for cash at a price of Rs. 37.28 which was further amended to Rs. 37.76 vide Board resolution dated March 2, 2007, constituting 29.70% of post preferential paid up and voting capital of the Target Company, to Mr. Navjeet Singh Sobti, one of the promoters of the Target Company in accordance with the guidelines of Preferential issue of SEBI (Disclosure and Investor Protection) Guidelines, 2000 and the subsequent amendments thereto. This proposed preferential allotment has necessitated the open Offer, in terms of Regulation 11(1) of SEBI (SAST) Regulation 1997 and subsequent amendments thereof. The preferential allotment was made to Mr. Navjeet Singh Sobti on March 30, 2007, after taking approval of Board of Directors in their meeting held on February 13, 2007 and subsequently amended vide Board resolution dated March 2, 2007. Shareholders in the Extraordinary General Meeting held on March 16, 2007 also approved the preferential allotment to Mr. Navjeet Singh Sobti. The Target company has received in principle listing approval from Bombay Stock Exchange Limited (BSE) vide their letter dated March 19, 2007 and trading permission is also accorded by BSE, vide their letter dated June 11, 2007, for the Preferential allotment of 28,25,000 shares to Mr. Navjeet Singh Sobti. However, in principle approval from Delhi Stock Exchange Association Limited (DSE) is awaited.
3. The Public Announcement is being made to acquire 19,02,000 Equity Shares at a price of Rs. 37.80 (the "Offer Price") payable in Cash representing 20% of the post-preferential paid up equity capital of Target Company (the "Offer"), subject to the terms and conditions mentioned hereinafter.
4. The Acquirers, The Target Company, its Promoters / Directors have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any of the Regulations made under the SEBI Act. Further, no action has been taken against the Acquirers, The Target Company, its Promoters / Directors by SEBI under any of the Regulations made under the SEBI Act.

The Offer

1. This open Offer is being made by the Aquirers under Regulation 11(1) of the SEBI (SAST) Regulation 1997 whereby, the Acquirers are making an open offer to the Shareholders of ACMS.
2. The open offer is for consolidation of holdings in the Target Company by the Acquirers and to meet the long term funding requirements for the business of the target company.
3. There are no persons acting in concert with the Acquirers.
4. The target company convened an Extraordinary General Meeting of its shareholders on March 16, 2007 and received the approval of Shareholders for the preferential allotment of 28,25,000 equity shares to Mr. Navjeet Singh Sobti.
5. Prior to the Preferential allotment, Mr. Navjeet Singh Sobti's holdings were 9,57,049 equity shares, which constitute 14.32% of the total paid up capital of the target Company, Mrs. Gurpreet N. Sobti's holdings were 5000 equity shares amounting to 0.07% along with Innovative Money Matters Private Limited whose holdings were 10,52,610 equity shares which constituted 15.75% of the total paid up voting capital of the Target Company. The Acquirers were collectively holding 30.14% of the total paid up voting capital of the Target Company, before preferential allotment. After the preferential allotment, the holdings of Acquirers will be now as under:

Sr. no.	Name of Acquirer	Shareholding after preferential allotment	%age of total paid up voting capital
1.	Mr. Navjeet Singh Sobti	37,82,049	39.77%
2.	Mrs. Gurpreet N. Sobti	5000	0.05%
3.	Innovative Money Matters Private Limited	10,52,610	11.07%
	TOTAL	48,39,659	50.89%

6. The post preferential paid up equity capital shall stand at 95,10,000 equity shares whereby 19,02,000 shares of the target company representing 20% of the paid up voting Equity Capital are proposed to be acquired.
7. This is not a competitive bid.
8. This offer is not subject to any minimum level of acceptance.
9. The shares of the company are listed on The Delhi Stock Exchange Association Limited (DSE) and The Bombay Stock Exchange Limited (BSE). The shares of the Company are frequently traded on BSE within the meaning of explanation (i) to Regulation 20 (5) of SEBI (SAST) Regulations.
10. None of the Acquirers has acquired any shares in the Target Company during the last 12 months period prior to the date of Public Announcement except Mr. Navjeet Singh Sobti who have acquired 4,65,000 Equity Shares at a price of Rs. 21/- per equity share on August 19, 2006 by way of preferential allotment.
11. (a) The Offer price of Rs 37.80 has been arrived at as per the Regulation 20(4) of the Regulations after taking into account the highest as per the table below and considering that the equity shares of the target company are frequently traded on BSE:

a)	Negotiated price payable under the Agreement	Not Applicable
b)	Proposed acquisition price under the preferential issue	Rs. 37.76 per Equity Share
c)	Highest price paid by the Acquirers for acquisition including by way of allotment in a public or rights issue or preferential issue, if any during the 26 weeks period preceding the date of PA	Not Applicable
d)	The average of the weekly high and low of the prices of the equity shares during the 26 weeks preceding the date of the Board meeting which authorized the preferential issue i.e. February 13, 2007	Rs. 26.54
e)	The average of the weekly high and low of the prices of the equity shares during the 2 weeks preceding the date of the Board meeting which authorized the preferential issue i.e. February 13, 2007 (the reference date)	Rs. 37.28

The reference date for calculation of Offer Price is February 13, 2007.

(b) Considering that the equity shares of the target company are infrequently traded on DSE, the following workings have been given:

1.	Negotiated price payable under the Agreement	Not Applicable
2.	Proposed acquisition price under the preferential issue	Rs. 37.76 per Equity Share
3.	Highest price paid by the Acquirers for acquisition including by way of allotment in a public or rights issue or preferential issue, if any during the 26 weeks period prior to the date of PA	Not Applicable
4.	Other parameters including return on net worth, book value of the shares of target company, earning per share, price earning multiple vis-à-vis the industry average	Rs. 25.02 (working are as under)

(i)	**Book Value**		
(a)	Book Value as on March 31, 2007	:	Rs. 25.02
(b)	Book Value as on March 31, 2006	:	Rs. 16.65
(ii)	**Return on Net worth**		
(a)	As on March 31, 2006	:	0.19%
(b)	As on March 31, 2007	:	0.05%
(c)	Weighted Average for last 3 years	:	0.19%
(iii)	**Earning Per Share**		
(a)	Earning Per Share (as on March 31, 2006)	:	Rs. 3.12
(b)	Weighted Average E.P.S. (for last 3 years)	:	Rs. 3.12
(c)	E.P.S. (as on March 31, 2007)	:	Rs. 1.96
(iv)	**P/E (Finance & Investments)***		
(a)	Highest	:	153.3
(b)	Lowest	:	0.70
(c)	Industry Average	:	25.4

*(Source: Capital Markets – June 04-17, 2007)

Based on all the above 4 parameters, the Book Value of Rs. 25.02 is the highest amongst all as per Reguations 20(5).

The Manager to the Offer confirm that the offer price of Rs. 37.80 per Equity Shares offered by the Acquirers to the shareholders of target company is justified in terms of Regulation 20(4) & 20 (5) of SEBI (SAST) Regulations. Further, they confirm that the Offer price is justified in terms of Regulation 20(11) of SEBI (SAST) Regulations.

12. Canara Bank, the Manager to the Offer does not hold any equity shares in the Target Company as on the date of this Public Announcement. They declare and undertake that they shall not deal in the equity shares of ACMS during the period commencing from the date of appointment as Manager to the Offer till the expiry of fifteen days from the date of closure of the Offer.
13. The Target Company made its maiden public issue of 8,05,000 Equity shares of Rs.10/-each for cash at par in February, 1994. Thereafter, the Company again made its public issue of 37,50,000 equity shares of Rs. 10/- each at a premium of Rs.30/- per share as well as rights issue of 28,00,000 zero Interest Fully Convertible Debentures of Rs.25/- each for cash at par with detachable warrants to the equity shareholders of the company in March, 1996.
14. In case the number of equity shares tendered for sale by the shareholders is more than the equity shares agreed to be acquired under the offer, the Acquirers shall accept the offers received from the public shareholders on a proportionate basis as per Regulation 21(6) of the takeover regulations in consultation with the Manager to the Offer.
15. The Acquirers have no specific future plans with respect to the Target Company.

Information on Acquirers

Mr. Navjeet Singh Sobti

Mr. Navjeet Singh Sobti aged 40 years is a fellow member of the Institute of Chartered Accountants of India. He has specialization in the field of Investment Banking, Corporate Advisory and Infrastructure Project Financing. He has over 17 years of experience in financial services sector and in various areas such as corporate finance, money markets and merchant Banking. He has managed public issues of several companies and has experience in working in pre-SEBI era of Capital market. He is currently holding 39.77% of ACMS.

Mrs Gurpreet N. Sobti

Mrs. Gurpreet N. Sobti aged 36 years is the wife of Mr. Navjeet Singh Sobti and currently holding 0.05% equity shares in ACMS.

Innovative Money Matters Private Limited

Innovative Money Matters Private Limited was incorporated on February 3, 1994 under the Companies Act 1956. The company's Registered Office is at A-3/ 202, Janak Puri, New Delhi 110058.

1. The company is promoted by Mr. Navjeet Singh Sobti and Mrs. Gurpreet N. Sobti.
2. The company is in the business of commission brokerage and trading in securities and has commenced operations in Financial Year 1993-1994. The company's paid up capital as on March 31, 2007 is Rs. 30.15 Lakhs, reserves is Rs 969.30 Lakhs, Income is Rs 216.04 Lakhs and PAT is Rs 168.84 Lakhs. The Book value per equity share of the company is Rs. 331.46, Earning Per Share is Rs. 55.99 and Return on Net worth is 16.89%.
3. The shares of the company are not listed on any stock exchange.

Relationship between the Acquirers

Mrs. Gurpreet N. Sobti is the wife of Mr. Navjeet S. Sobti. Innovative Money Matters Private Limited is promoted by Mr. Navjeet Singh Sobti and Mrs. Gurpreet N. Sobti.

Information about the Target Company

1. Almondz Capital & Management Services Limited (formerly Allianz Capital & Management Services Limited)was incorporated as Ashtan Capital & Management Services Limited on September 30, 1991 under the Companies Act 1956. The Company's registered office is at 4A, 3rd Floor, 3- Scindia House, Janpath, New Delhi-110001.Ph +91 11 32997374 Fax: +91 11 41514665. The name of the Company was changed from Ashtan Capital And Management Services Limited to Allianz Capital & Management Services Limited on November 5, 1992 and the name of the Company was further changed as Almondz Capital & Management Services Ltd on May 22, 2007.
2. The Promoter and Promoter Group of the company consist of Innovative Money Matters Private Limited, Mr. Navjeet Singh Sobti and Mrs. Gurpreet Navjeet Singh Sobti. The present Directors of the Target Company are Mr. G.P. Agarwal, Mr. Ramesh Peer, Mr. Sanjay Grover and Mr. M. K Aggarwal. There is no proposed change in control of the Target Company pursuant to the Offer.
3. Almondz Capital & Management Services Limited (formerly Allianz Capital & Management Services Limited) is an Investment Company and is engaged in the business of sub-broking and advisory services and has commenced operations in Financial Year 1991-1992. ACMS holds majority shareholding in different companies of Allianz Group. The main income of this Company is dividend received from the investment in these ventures apart from capital appreciation. ACMS is an AMFI (Association of Mutual Fund of India) registered Mutual Fund distributor and is also involved in distribution of various financial products viz. Mutual Funds, Equity IPOs, Tax Saving Schemes, etc. ACMS is not registered with SEBI for any broking activities. ACMS is also not registered with Reserve Bank of India as an NBFC.
4. According to unaudited financials for the financial year ended March 31, 2007, as certified by the Statutory Auditors, the company's paid up capital as on March 31 2007 is Rs. 1016.08 Lakhs, Reserves & Surplus is Rs 1363.43 Lakhs, Income is Rs. 184.21 Lakhs and Profit After Tax is Rs. 127.71 Lakhs. The Book value per equity share of the company is Rs 25.02, EPS is Rs 1.96 and Return on Net worth is 5.37%.
5. The shares of the company are listed on The Delhi Stock Exchange Association Limited (DSE) and The Bombay Stock Exchange Limited (BSE).
6. There are no partly paid up Equity Shares of the Target Company except for 13,79,380 forfeited Shares. There are no outstanding warrants or options or similar instruments convertible into Equity Shares at a later stage.
7. There are no other major shareholders in the target company other than the Acquirers and they have complied with Regulations / sub-regulations under Chapter II for all the applicable periods.

Reason for Acquisition and offer and future plan about Target Company, if any

1. The preferential allotment and this Offer is for consolidation of holdings in the target company by the Acquirers and to meet the long term funding requirements for the business of the target company and is made in compliance of and in accordance with Regulation 11 (1) of the SEBI (SAST) Regulations, 1997 for the purpose of substantial acquisition of Shares and voting rights in the Target Company without change in control or management.
2. This acquisition will not result in a change in control of the Target Company.
3. The Acquirers undertakes not to dispose of or otherwise encumbrance of any assets of Target Company in succeeding two years except in ordinary course of business of the target company. Further the Acquirer undertakes that they shall not dispose of or otherwise encumber any substantial asset of the target company except with the prior approval of the shareholders.

Statutory Approvals/ other approvals required for the offer

1. To the knowledge of the Acquirers no statutory approvals are required to acquire the shares that may be tendered pursuant to the Offer. If any other statutory approvals become applicable at a later date, the offer would be subject to such statutory approvals. In case the statutory approvals are not obtained, the Acquirers will not proceed with the Offer.
2. In case of delay in receipt of any statutory approval, if any, SEBI has the power to grant extension of time to Acquirers for payment of consideration to the shareholders subject to Acquirers agreeing to pay interest as directed by SEBI under regulation 22(12). If the delay occurs due to willful default of the Acquirers in obtaining the requisite approvals, Regulation 22(13) will become applicable.
3. No approval from any bank or financial institution is required for the purpose of this offer to the best of the knowledge of the Acquirers

Option in terms of Regulation 21(2)

Pursuant to this Offer, the public shareholding (i.e. shareholding of all other persons except the Acquirers) will not reduce to 25% or less of the voting Equity Capital of the Target Company.

Financial Arrangement

1. The total financial resources required for this Offer, assuming full acceptance will be Rs. 7,18,95,600 (Rupees Seven Crores Eighteen Lakhs Ninety Five Thousand Six Hundred only) ("Maximum Consideration"). The total networth of Acquirers as certified by the Auditors viz. Mohan Gupta & Company, Chartered Accountants, New Delhi for the period ended March 31, 2007 is Rs. 1651.72 lakhs. In accordance with Regulation 28 of the Regulations, an escrow account has been created in the form of deposit of securities, by the acquirers,(Innovative Money Matters Private Limited) and has created a pledge in favour of the Manager to the Offer, for Rs.180 Lacs (One Hundred Eighty Lacs only) by depositing acceptable securities - 5 Lac fully paid up Equity Shares of ACMS, having a face value of Rs. 10 each and closing market price of Rs. 43.95 per equity share as on February 15, 2007 (Source: BSE website). These securities are free from lien/ encumbrance and carry voting rights and no suspension on voting rights is in vogue as on date The total value of securities pledged exceeds the escrow amount stipulated under Regulation 28(2). The Manager to the Offer is empowered to realise the value of the securities by sale or otherwise, provided if there is any deficit on realisation of the value of the securities, such deficit, if any shall be made good by the Manager to the Offer. In terms of Regulation 28 (8) the Manager to the Offer will not return the securities to the Acquirers till the completion of all obligations under the Regulations. The Manager to the Offer is authorized to realise the value of the escrow in terms of the Regulations.
2. The securities are held in the Escrow Account opened by the Managers to the offer in the style of - Escrow ACMSL-Open Offer in DP Cell, Canara Bank, NSE Branch, Fort, Mumbai and are authorized by the Acquirers to deal with the securities. The securities being held by the Managers to the offer themselves, no separate NOC from the holders of the securities is obtained.
3. In terms of Regulation 28(2), the acquirers have provided a Bank Guarantee for Rs. 90.00 lacs in favour of Canara Bank (Managers to the Offer) being part of the escrow amount. The guarantee was issued by Punjab National Bank, Fort branch, Sir PM Road, Mumbai – Guarantee No. 0062ILG001407 dated February 15, 2007 issued on behalf of Mr. Navjeet Singh Sobti (one of the acquirers). The guarantee was initially valid for a period of 3 months till 15.05.2007 and further extended till August 31, 2007. Punjab National Bank is not an associate or group of the Acquirers or Target Company. The Acquirers also deposited acceptable securities to the extent of Rs. 180 lakhs (including appropriate margin) with the Escrow Account maintained by the Merchant Banker. The total works out to more than 25% of the total consideration payable to shareholders under the Offer . In terms of Regulation 28(10), the acquirers have also deposited Rs.7,09,500/- on 19.02.2007 and Rs.10,000/- 0n 03.03.2007, in an escrow a/c in favour of the Managers to the offer, with Canara Bank, Capital Market Services Branch, Fort, Mumbai, being 1% of the offer amount. The Acquirers confirm that the securities as aforesaid which have been pledged in favour of the Manager to the Offer, are free from any lien or other encumbrances and carry voting rights. Further, the depository participant for these shares has confirmed on 03.03.2007 that the shares are pledged in favour of the Manager to the Offer.
4. To meet the shortfall, if any, in meeting the financial obligations in the Open Offer, Mr. Navjeet Singh Sobti, one of the Acquirers, have undertaken to borrow required funds from Mr. Jagdeep Singh, who in turn has agreed unconditionally to extend the loan with an interest of 10% p.a. but without any securities to be pledge by way of shares or otherwise in any manner or other conditions which jeopardise the interest of the shareholders of the Target Company. We confirm that Mr. Jagdeep Singh has no interest in the Open Offer in any manner or related to the acquirers in any manner. The Acquirers have confirmed that there is no loan agreement executed by them, except a letter given by Mr. Jagdeep Singh to this effect. The letter from Mr. Jagdeep Singh dated May 30, 2007 has been made as a material document for inspection.
5. Mr. Pawan Shubham & Co, Chartered Accountants, having membership number 92345 and office at B 21/4, Shalimar Garden Extension II, Near Shiv Chowk, Sahibabad-201005, Telephone number : 011-2559785; Fax number : 011-25528072. Email: pawanagarwal686@hotmail.com vide certificate dated February 14,2007, has certified that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.
6. The Manager to the Offer confirms that the firm arrangements for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

Other Terms of the Offer

1. The Letter of Offer (LOO) specifying the detailed terms and conditions of this offer together with Form of Acceptance cum Acknowledgement (FOA) and Form of Withdrawal (FOW) will be mailed to the equity shareholders of ACMS (other than acquirer and parties to the agreement) whose names appear on the register of member of ACMS and the beneficial owners of ACMS whose names appear on the beneficial records of the respective depositories, at the close of business hours on March 16, 2007 (Hereinafter referred to as "Specified Date")
2. All owners of shares, registered or unregistered (except the acquirer and the promoter group) are eligible to participate in the offer, at any time before the date of closure of the offer. No indemnity is required from the unregistered owners.
3. Shareholders of ACMS, who holds shares in physical form and wish to avail this Offer will have to deliver Form of Acceptance duly completed, Original Share Certificate, Valid Share transfer deed/ form(s) duly signed to the Registrar to the Offer in accordance with the instructions mentioned in the Letter of Offer and the Form of Acceptance by hand delivery or registered post to the Registrars on or before the close of business hours on July 11, 2007.
4. All Shareholders who hold shares in dematerialized form upto the date of closure of offer i.e. July 11, 2007 and wish to tender their shares will be required to send to the Registrar to the Offer, the FOA along with photocopy of the delivery instruction in "Off – market" mode or counterfoil of the delivery instruction in "Off-market" mode duly acknowledged by DP in favour of the Special Depository Account on or before close of business hours on July 11, 2007.
5. The registrar to the Offer has opened a special depository account, details of which are as under

DP Name	:	Alankit Assignments Limited
DP ID	:	IN 300118
Client ID	:	11031709
Account Name	:	"Escrow A/c – ACMS Open Offer"
Depository	:	National Security Depository Limited

5. Persons who own equity shares but whose names do not appear on the Register of Members of the Target Company as on the specified date are also eligible to participate in the offer. Such Unregistered owners can send their acceptance in writing to Registrar to the offer on plain paper stating the name, address, number of equity shares held, number of equity shares tendered, distinctive numbers, folio number together with Original Share Certificate(s)together with original broker contract note and duly executed valid share transfer deed. No indemnity is required from such unregistered owners.
6. Accidental omission to dispatch the Letter of Offer to any person to whom this Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate this Offer in any way. In case of non-receipt of the Letter of Offer, the eligible persons can download these documents from the SEBI's website or may obtain a copy of the same from the registrars office by writing to the registrar. Alternatively the shareholders may send their acceptances on plain paper to the Registrar to the offer stating their name, address, number of equity shares held, number of equity shares tendered, distinctive numbers, folio number together with Original Share Certificate(s), Original broker contract note and duly executed valid Share transfer deed. Where the transfer deeds are signed by a constituted attorney, a certified copy of the Power of Attorney shall also be lodged. In case of body corporates or limited company, certified copies of the Memorandum & Articles of Association and copy of Board Resolution authorizing the signatory shall also be sent alongwith.
7. In the event of non-receipt of the Letter of Offer by beneficial owners, such beneficial owners can make an application to the Registrar on plain paper stating their name address, number of equity shares held, number of equity shares tendered, Bank particulars, DP name, DP ID, beneficiary account number duly signed by all the holders and send the same along with a photocopy of the delivery instruction in "Off – market" mode or counterfoil of the delivery instruction in "Off-market"mode duly acknowledged by DP in favour of the Special Depository Account not later than 4 p.m on July 11, 2007.
8. Letter of Offer and FOA will be available on SEBI's website: www.sebi.gov.in, from the offer opening date i.e. June 22, 2007.
9. Subject to the conditions governing this offer as mentioned herein, the acceptance of this offer by the equity shareholders of ACMS must be absolute and unqualified. Any acceptance to this offer, which is conditional and incomplete in any respect, will be rejected without assigning any reason whatsoever.
10. The shares to be acquired should be from all liens, charges and encumbrances and will be acquired together with all rights attached thereto.
11. Payment to those shareholders whose share certificates and/or other documents are found valid and in order and are approved by the Acquirer will be by way of a crossed account payee cheque/demand draft/pay order. All cheques/demand drafts will be drawn in the name of first holders, in case of joint holder(s). In case of unregistered owners of equity shares, payment will be made in the name of the person stated in the contract note. It will be desirable if the shareholders provide bank account details in the FOA cum Acknowledgement for incorporation in the cheque/demand draft.

    Unaccepted Share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders/unregistered owners' sole risk to the sole/first shareholder.
12. The Registrar to the Offer will hold in trust the equity shares/share certificates, equity shares lying in credit of the special depository account and the transfer form(s),until the Acquirer completes its obligations under the Offer in accordance with the Takeover Regulations.
13. Revised Schedule of Activity

Activity	Original Date	Day	Revised Date	Day
Issue of Public Announcement	February 19, 2007	Monday	February 19, 2007	Monday
Specified Date *	March 16, 2007	Friday	March 16, 2007	Friday
Letter of Offer to be posted to the Shareholders	March 31, 2007	Saturday	June 18, 2007	Monday
Offer Opening Date	April 9, 2007	Monday	June 22, 2007	Friday
Offer Closing Date	April 30, 2007	Monday	July 11, 2007	Wednesday
Last date for a competitive bid, if any	March 12, 2007	Monday		
Last date for revising the Offer Price/ Offer Size	April 20, 2007	Friday	July 2, 2007	Monday
Last date for withdrawing acceptance of the Offer	April 25, 2007	Wednesday	July 6, 2007	Friday
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired Shares and / or the Share Certificate(s) / Demat Delivery Instruction for the rejected Shares will be dispatched / issued	May 15, 2007	Tuesday	July 26, 2007	Thursday

GENERAL

1. Shareholders who have accepted the offer by tendering the requisite documents, in terms of the Public Announcement/Letter of Offer, can withdraw the same up to three working days prior to the date of the closure of the offer by filling the withdrawal form or on a plain paper as per details indicated above under point no. 6 & 7 in case of non-receipt of Letter of Offer.
2. The Acquirer can revise the price upwards up to 7 working days prior to the closure of the offer and revision, if any, in the offer price would appear in the same newspapers where Public Announcement has appeared and same price would be paid to all shareholders who tender their shares in the offer.
3. **"If There is competitive bid**
   a. **The public offers under all the subsisting bids shall close on the same date**
   b. **As the offer price cannot be revised during 7 working days prior to the closing date of the offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"**
4. Pursuant to Regulation 13 the Acquirers have appointed Canara Bank as Manager to the Offer and Alankit Assignments Limited as the Registrars to the Offer.
5. The Acquirers, the Target Company, its Promoters / Directors have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any of the Regulations made under the SEBI Act. Further, no action has been taken as against the Acquirers, the Target Company, its Promoters / Directors by SEBI under any of the Regulations made under the SEBI Act.
6. For further details, shareholders are requested to refer to the Letter of Offer to be sent to the shareholders of the target company and the form of acceptance cum acknowledgement.
7. Acquirers and directors of Acquirer accept the responsibility for the information contained in the Public Announcement and also for the obligations of acquirers laid down in the SEBI (Substantial Acquisition of shares and Takeovers) Regulation 1997" and subsequent amendments made thereof.

This Public Announcement would also be available on SEBI website, www.sebi.gov.in Eligible persons may also download copy of Form of Acceptance cum Acknowledgement, which will be available on SEBI's website from Offer opening date i.e. June 22, 2007.

MANAGER TO THE OFFFER

CANARA BANK
Merchant Banking Division
Varma Chambers, No.11, Homji Street
Fort, Mumbai-400001
Contact Person: Mr. P. Sitaram
Ph: 022-2267 7405/406, Fax: 022-2267 7404
E-Mail: mbdcomcity@canbank.co.in
Web Site: www.canbankindia.com

REGISTRARS TO THE OFFER

ALANKIT ASSIGNMENTS LIMITED
Alankit House, 2E/21,
Jhandewalan Extension, New Delhi – 110 055
SEBI Registration No. : INR000002532
Tel: (011) 23541234, Fax: (011) 42541967
Contact Person: Mr. Mahesh Jairath
Email : mj@alankitonline.com

Issued on behalf of the Acquirers

Navjeet Singh Sobti &
Mrs Gurpreet N. Sobti
110, Bakhtawar Singh Block,
Asian Games Village,
Khelgaon Marg, New Delhi

Innovative Money Matters
Private Ltd.
A-3/ 202, Janak Puri,
New Delhi 110058

Place : New Delhi
Date : June 18, 2007

CONCEPT

Size: 45x33 sq. cm